

COURT – I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 41 of 2011

Dated : 10th January, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Sulochana Cotton Spinning Mills Pvt.Ltd. ...Appellant(s)

Versus

Tamil Nadu Electricity Board & Anr. ...Respondent(s)

Counsel for the Appellant(s): Mr. Manoj Kr. Dubey for Mrs. V. Mohana
Counsel for the Respondent(s): Mr. V. Senthil Kumar for
Mr. Vallinayagam

ORDER

As directed earlier, the Appellant has filed the affidavit regarding the date of knowledge on 02.12.2011.

The learned counsel for the Respondent seeks some time to make his reply. On the last occasion, we have directed the learned counsel for the Respondent to produce supply code and B.P. 10 and other material to substantiate his objection. He is directed to produce the same on the next adjourned date.

Post the matter for further hearing on **19.01.2012** before the appropriate Bench.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/VS